

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA no. 282 of 2013 & IA no. 283 of 2013
in DFR no.1537 of 2013**

Dated : 21st October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**GI Power Corporation Limited ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s):**

ORDER

**(IA No. 282 of 2013 – seeking leave to file the Appeal
IA No. 283 of 2013 - for delay in filing)**

We have heard the Learned Counsel for the Applicant/Appellant.

The Learned Counsel for the Applicant/Appellant seeks permission for withdrawal the IA no. 282 and IA No. 283 of 2013. Accordingly, we grant him permission to withdraw the said IAs.

Accordingly, the IA no. 282 and IA No. 283 of 2013 are dismissed as withdrawan.

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**